

mineral conservation and protection of natural environment. The provisions of the statute are equally applicable to both big and small mines.

(b) Only with a view to achieve the aforesaid objects of mineral development and conservation, the provision of submitting mining plan, irrespective of size of mines, was incorporated through suitable amendments in the statute in 1987. Therefore, no relaxation to exempt any category of mines is contemplated.

(c) A change in the timing of submission of mining plan for grant of mining lease has already been made through an amendment to the Mineral Concession Rules, 1960 with effect from 19.10.1989. An applicant can now submit the duly approved mining plan within a period of six months after the precise area of the proposed lease is communicated to him by the State Government.

Promotion of Tourism

8373 SHRI KUSUMA KRISHNA MURTHY Will the Minister of TOURISM be pleased to state

(a) whether tourist industry has been hit hard by recent hike in domestic fares which cover Indian Airlines, Vayudoot and Railways, and

(b) the steps taken to create awareness abroad about India as a tourist destination and the results achieved therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK) (a) The flow to tourist traffic of India is not very price sensitive. The main motivations for foreign tourists to India are the variety of attractions and the cultural heritage of the country.

(b) The Overseas offices of the Department of Tourism create awareness about India abroad and promote it as a tourist destination through a sustained marketing strategy which includes printing/distribution of tourist literature, posters, production of films and audiovisuals and publicity through press, Television, and other promotional activities such as participating in Trade Fairs, holding of Seminars, Conferences, India Evenings etc.

As a result of these measures the tourist arrivals in 1989 increased by 7.8% from the previous year.

[English]

Alleged Intermediaries Role in Purchase of Steel Plant machinery for Steel Plants

8374 SHRIBALGOPAL MISHRA Will the Minister of STEEL AND MINES be pleased to state

(a) whether Government are aware of the role of some businessmen as alleged intermediaries in the purchase of steel plant machinery for Vizag and other steel plants

(b) if so, the facts in this regard and

(c) the steps being taken to bring the intermediaries to book?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI) (a) No, Sir

(b) and (c) Do not arise

Missing Bofors Counter Trade Files

8375 SHRI BALGOPAL MISHRA Will the Minister of COMMERCE be pleased to state

(a) whether the State Trading Corporation had put on notice Board that some important files in Bofors Counter Trade were missing;

(b) if so, the details of the documents which were found to be missing; and

(c) the action proposed to be taken against the officers found guilty?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) to (c). STC shifted its counter trade accounts record from Chandralok Building to Jawahar Vyapar Bhawan, the new building during December, 1989-January, 1990. While arranging the records after shifting, it was noticed by STC that two bags containing copies of export documents booked in the year 1988-89 accounts under various MOUs including MOU with Bofors were missing. Subsequently, one bag was traced. In order to expedite tracing of the second missing bag, a notice to that effect was put up on various floors of the STC building, being the usual practice. The second bag has also been retrieved and no documents pertaining to counter trade with Bofors is missing.

Import of Coking Coal

8376. SHRI BALGOPAL MISHRA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether some private business concerns have been allowed to import coking coal;

(b) if so, the names of business concerns so permitted and the countries from which import allowed;

(c) the procedure followed in granting such permission; and

(d) whether there were any complaints

in respect of this import deal and if so, whether any CBI enquiry is being conducted in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Import of low ash metallurgical coking coal is under Open General Licence (OGL) as per the import-Export policy.

(b) to (d). Do not arise.

[Translation]

Language of Original Constitution

8377. SHRI PYARELAL KHANDELWAL:
PROF. SHAILENDRANATH SHRIVASTAVA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the language in which the original Constitution had been framed whereupon the then Prime Minister and the President of the Constituent Assembly and other appended their signatures; and

(b) whether it is a fact that the original Constitution was first translated into English and then retranslated into Hindi and that translated version in Hindi was recognised legally?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) English Language. The Constitution was adopted by the Constituent Assembly on 26.11.1949.

(b) On 17th September, 1949, the Constituent Assembly adopted a Resolution as under:

"Resolved that the President be au-